

GOVERNMENT OF INDIA  
MINISTRY OF DEFENCE  
DEPARTMENT OF DEFENCE  
LOK SABHA

STARRED QUESTION NO.367

TO BE ANSWERED ON THE 21<sup>ST</sup> MARCH, 2018

PROCUREMENT OF FIGHTER AIRCRAFT

\*367. SHRI KAMAL NATH:  
SHRI JYOTIRADITYA M. SCINDIA:

Will the Minister of DEFENCE j{k k ea=h  
be pleased to state:

- (a) whether questions have been raised on the Government's claims of adopting transparency in the procurement of Rafale combat fighter aircraft deal and if so, the details thereof;
- (b) whether a scam is brewing in the procurement of fighter aircraft for the Indian Air Force and if so, the facts thereof;
- (c) whether the Government has been adopting diversionary tactics on the Rafale deal and also violating the mandatory defence procurement procedure and keeping in abeyance the Inter-Governmental Agreement with France; and
- (d) if so, the details thereof and the views of the Government on the above questions / issues?

A N S W E R

MINISTER OF DEFENCE

(SMT. NIRMALA SITHARAMAN)

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**(a) to (d): A Statement is laid on the Table of the House.**

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**STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) OF LOK SABHA STARRED QUESTION NO. 367 FOR ANSWER ON 21.3.2018**

**(a) to (d):** In the acquisition of 36 Rafale aircraft, all relevant procedure as laid down in Defence Procurement Procedure were followed to ensure that due transparency existed in the entire acquisition process.

To meet the critical operational necessity of the IAF, 36 Rafale aircraft procurement is through Intergovernmental Agreement (IGA) route. The IGA was signed between the Government of India and Government of French Republic on 23<sup>rd</sup> September, 2016 after the approval of the Cabinet Committee on Security (CCS) on 24<sup>th</sup> August, 2016. The IGA for 36 Rafale is at implementation stage and deliveries of aircraft are scheduled from September 2019 to April, 2022.

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